

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO.2086
ANSWERED ON 21.12.2023

PROPOSAL TO AMEND AMASR ACT

2086. SHRI JAWHAR SIRCAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government is examining any suggestion or proposal for amending AMASR Act, the law pertaining to ancient monuments of national importance and their protection;
- (b) if so, the details thereof;
- (c) whether there is any proposal to de-notify any monuments or open up the presently protected and restricted areas around any monument; and
- (d) if so, whether Government is aware that while such actions may confer benefits to real estate businesses but they are likely to endanger the monuments or adversely effect skyline or viewing of monuments?

ANSWER

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) Yes, Sir. The amendment of The Ancient Monuments and Archeological Sites and & Remains Act, 1958 (AMASR Act) is under the consideration of Government.
- (b)
- (c) Notifying any monument as of national importance or de-notification is taken up by the & Government as per provisions of the Ancient Monuments and Archaeological Sites and
- (d) Remains Act, 1958, which is a regular phenomenon.

Further, the Government has taken a decision to examine the legal issues affecting construction related activities around protected monuments and protected areas in order to allow for infrastructure while at the same time preserving the rich heritage of the country.
